

**GOVERNMENT OF INDIA**  
**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS**  
**RAJYA SABHA**  
**QUESTION NO 29.04.2010**  
**ANSWERED ON**  
**SUPERVISORY POWER OF CVC OVER CBI .**

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Shri Shantaram Naik

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state :-

- (a) whether Central Vigilance Commission (CVC) has any supervisory jurisdiction over Central Bureau of Investigation (CBI);
- (b) if so, the exact nature of CVC in this regard;
- (c) in what cases the power has been exercised by CVC since the year 2003; and
- (d) the details thereof?

**ANSWER**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs.

(SHRI PRITHVIRAJ CHAVAN)

(a) : Yes, Sir.

(b): The Central Bureau of Investigation derives its power to investigate cases from Delhi Special Police establishment Act, 1946 as amended by Central Vigilance Commission Act, 2003. As per Section 8(1) read with Section 26 of the Central Vigilance Commission Act, 2003, the functions and powers of the Central Vigilance Commission shall, inter-alia, include:-

(i) to exercise superintendence over the functioning of the Delhi Special Police Establishment (CBI) in so far as it relates to the investigations of the offences alleged to have been committed under the Prevention of Corruption Act, 1988 or an offence with which a public servant specified in sub-section (2) may, under the Code of Criminal Procedure, 1973, be charged at the same trial;

(ii) to give directions to the Delhi Special Police Establishment for the purpose of discharging the responsibility entrusted to it under sub-section (1) of Section 4 of the Delhi Special Police Establishment Act, 1946.

(c) &(d) : After the enactment of CVC Act, 2003, the Central Vigilance Commission is exercising general superintendence over DSPE (CBI) in so far as it relates to investigation of offences alleged to have been committed under the Prevention of Corruption Act, 1988. For this purpose, CVC holds regular review meetings with the Director, CBI at monthly intervals to review the progress and outcome of the cases investigated by the CBI. The Central Vigilance Commission Act, 2003, prohibits the CVC from issuing any directions to the DSPE, i.e. CBI to investigate or dispose of any case in a particular manner.